

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH
Corporate Bhawan, Plot No. 4-B, Ground Floor, Sector 27-B, Madhya Marg, Chandigarh
Ref.: NCLT/Chd/Reg./Notice 289 Dated: 04/08/2021
CP (B) No. 186/Chd/Hry/2020
U/s 7 of the IBC, 2016

In the matter of:
PUNJAB NATIONAL BANK Vs. ...Petitioner-Financial Creditor
AA AGRO ENERGY PVT. LTD. Vs. ...Petitioner-Corporate Debtor
To,
M/s AA Agro Energy Pvt. Ltd., Regd. Office at:- House No. 931, Sector 8, Panchkula - 134109.

Please take notice that the aforesaid Company Petition came up for hearing before the Tribunal on 28.07.2021 and has now been fixed for hearing on 29th Day of November 2021 at 10:30 a.m.

The Authorised representative of the Company is directed to attend the sitting members of the Tribunal on the date fixed personally or through any authorised agent/pleader and to file reply within three weeks from the date of receipt of the notice.

Given under my hand and the seal of this Tribunal this 4th Day of August, 2021.
DEPUTED REGISTRAR
NCLT, Chandigarh Bench

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RETAIL KART SOLUTION PVT LTD.

RELEVANT PARTICULARS	
1. Name of corporate debtor	Retail Kart Solution Pvt Ltd.
2. Date of incorporation of corporate debtor	15-01-2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52500DL2015PTC275495
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office - P-222 Kh-4/13 Raj Nagar II Palam Colony New Delhi-110077.
6. Insolvency commencement date in respect of corporate debtor	October 12, 2021 (The mail received on October 11, 2021 after business hours and the same was read by IRP on October 12, 2021). Order passed on 27.02.2020 by Hon'ble NCLT New Delhi Bench.
7. Estimated date of closure of insolvency resolution process	180 days from the insolvency commencement date that is October 12, 2021.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Praveen Kumar Agrawal (IBBI/PA-002/IF/NO700/2016-2019/12348)
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-306, Ashiana The Heritage, Sector 4 Vaishali, Ghaziabad - 201010, pravg3001@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	906, Tower A, I-Thum Business Park, Opp. Noida Electronic City Metro Rail Station, Noida - 201301, praveen.agrawal@nspcl.com Landline : 0120-4126927, Mobile: 9720108105
11. Last date for submission of claims of the order	26.10.2021 (14 days from the date of intimation of the order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Retail Kart Solution Pvt Ltd on 27.02.2020.

The creditors of Retail Kart Solution Pvt Ltd, are hereby called upon to submit their claims with proof on or before 26.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Praveen Kumar Agrawal
Interim Resolution Professional

E-AUCTION SALE NOTICE FOR ASSETS OF NOIDA SOFTWARE TECHNOLOGY PARK LIMITED

CIN:U72200DL1999PLC098726 (COMPANY IN LIQUIDATION)

Liquidator: Mr. Alok Kumar Agarwal

Registered Office: Scinda Villa, Sarojini Nagar, New Delhi, DL-110023

Email ID: nstpl@ascgroup.in

E-AUCTION

Sale of Assets under Insolvency and Bankruptcy Code, 2016

THE ASSETS OF THE COMPANY IN LIQUIDATION ARE BEING SOLD ON

"AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS"

Date and Time of E-Auction: November 08, 2021 at 02:00 pm IST to 04:00 pm IST

(With unlimited extension of 5 minutes each)

Sale of Assets and Properties owned by Noida Software Technology Park Limited (in Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Delhi Bench, vide order dated September 04, 2020 (copy of order received on September 09, 2020). The sale will be done by the undersigned through the e-auction platform www.auctiontiger.in.

Block	Assets	Reserve Price (In Rs. lacs)	EMD Amount (In Rs. lacs)	Incremental Value (In Rs. lacs)
A	1. Plant & Machinery 2. Securities & Financial Assets 3. Scrap of building at Greater Noida Unit	1. 333.17 2. 26.50 3. 8.15 Total: 367.82	36.78	5.00
B	Plant & Machinery (10% deduction from last sale)	333.17	33.32	5.00
C	Securities & Financial Assets (10% deduction from last sale)	26.50	2.65	1.00
D	Scrap of building	8.15	0.82	5.00

NOTE: Further the above Sale is subject to terms & conditions mentioned in the process document, uploaded on the website of M/s e-Procurement Technologies Limited - Auction Tiger. For details, please visit www.auctiontiger.in or www.nstpl.co

Last Date for submission of bids: November 01, 2021 (Monday)

E-Auction Date: November 08, 2021 (Monday)

Contact No.: 8447079462 (Ms. Mahima Tulsian)

Escalation: If the query is not responded on the phone number given above, then WhatsApp message can be sent to +91-97119191523.

Terms and Condition of the E-auction are as under

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" through approved service provider "M/s e-Procurement Technologies Limited - Auction Tiger."

2. The complete and detailed information about the assets of the company are available in the "E-Auction Process Document" as Annexure - VI to the document, which is available on the websites i.e. www.auctiontiger.in. This sale notice must be read along with the "E-Auction Process Document" to get the complete information.

3. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website www.auctiontiger.in Contact: Mr. Praveenkumar Thevar at +91-9722778828 & praveen.thevar@nspcl.com (On going to the link www.auctiontiger.in) interested bidders will have to search for the mentioned company by using either one of the two options: (i) Company's name (Noida Software Technology Park Limited), or (ii) State and property type.

4. (a) In case there is at least one Eligible Bidder for Block A, the e-auction of all other blocks will stand cancelled and EMD received for all other Blocks, if any, will be returned to the respective bidders; (b) In case, there is no eligible bidder for Block A then E-Auction of Blocks B, C & D will be conducted individually.

5. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, licenses if any and inspect the property at their own

expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting 8447079462 (Ms. Mahima Tulsian).

6. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NET/RTGS in the Account of "NOIDA SOFTWARE TECHNOLOGY PARK LIMITED IN LIQUIDATION" Account No.: 002020031936, Punjab National Bank, New Delhi, Branch: Okhla, FSC Code: PUNB060200, or through DD drawn on any Scheduled Bank in the name of NOIDA SOFTWARE TECHNOLOGY PARK LIMITED IN LIQUIDATION" or give a Bank Guarantee for the EMD Amount as per Format A or Format B as given in the Complete E-Auction process document.

7. The intending bidder should submit the evidence for EMD Deposit or Bank Guarantee and Request Letter for participation in the E-Auction along with Self attested copy of (1) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone Number (6) Affidavit and Undertaking, as per Annexure (7) Bid Application Form as per Annexure II (8) Declaration by Bidders, as per Annexure III, the formats of these Annexures can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator or by e-mail, at the address given below before 7:00 PM of November 01, 2021.

8. The Name of the Eligible Bidders will be determined by the Liquidator to participate in e-auction on the portal (www.auctiontiger.in). The e-auction service provider (M/s e-Procurement Technologies Limited - Auction Tiger) will provide User ID and password by email to eligible bidders.

9. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of e-auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Liquidator.

10. The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders, who have participated in the bidding process, shall be refunded. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within 30 days on issuance of the LOI by the Liquidator. Default in deposit of the balance amount by the successful bidder within the time limit as mentioned in the LOI would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder.

11. The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the property put on auction.

12. The Liquidator has the absolute right to accept or reject any or all offers or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof.

13. After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.

14. The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder.

15. The interested Bidder(s) shall be provided access to the data room ("Data Room") established and maintained by the Company acting through the Liquidator in order to conduct a due diligence of the business and operations of the Company. The interested bidder(s) shall be provided access to the information in the Data Room until the E-Auction Date. The access to, and usage of the information in the Data Room by the interested bidder(s) shall be in accordance with the rules as may be set forth by the Liquidator from time to time.

16. E-auction date & Time November 08, 2021 (Monday) from 2.00 p.m. to 4.00 p.m. (with unlimited extension of 5 min)

SD/-
Alok Kumar Agarwal
Liquidator

Noida Software Technology Park Limited - In Liquidation

IBBI Reg. No.: IBBI/PA-001/IF-P-00059/2017-2018/10137

Date-October 14, 2021 Address for correspondence: C-100, Sector-2, Noida, U.P. 201301

Place: Gurugram Email ID: nstpl@ascgroup.in

PHOENIX ARC PRIVATE LIMITED
REGISTERED OFFICE: 5TH FLOOR, DANI CORPORATE PARK, 158, C.S.T. ROAD, KALINA, SANTACRUZ (E), MUMBAI - 400098

Whereas, the authorized officer of M/s. Phoenix ARC Pvt Ltd (acting as a Trustee of Phoenix Trust FY 19-20) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 05.07.2021 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the same. The said borrowers, co-borrowers, guarantors having failed to repay the amount, notice is hereby given to the borrowers, co-borrowers, guarantors and public in general that the authorized officer of the company has taken physical possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on the dates mentioned herein. The borrowers, co-borrowers, guarantors in particular and public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s. Phoenix ARC Pvt Ltd, (acting as a Trustee of Phoenix Trust FY 19-20) for the amount specified therein with future interest, costs and charges from the respective dates. Details of the borrowers, co-borrowers, guarantors, properties mortgaged, name of the trust, outstanding dues, demand notices sent under section 13(2) and amounts claimed are given as under:

Name and Address of the Borrower, Co-Borrowers/ Loan Account No., Loan Amount	Details of the securities	1. Date of physical possession 2. Demand notice date 3. Amount due in Rs.
Mr. Himanshu Jain S/o Mr. Vinod Jain & Mrs. Ravita Jain W/o Mr. Vinod Kumar Jain & Mr. Vinod Kumar Jain S/o Mr. Niyadarmal Jain & Mr. Tarun Kumar S/o Mr. Vinod Kumar Jain A/Rio House No. 16/17 (Old 1333), First Floor, Plot No. 18 & 19, East Rohitash Nagar, Near Raghunath Mandir, Delhi - 110032. Also A/Rio B-32, Vijay Vihar, Phase 1, Rohini, Rithala, Delhi 110026	All that piece and parcel of entire First Floor North Facing Portion, area measuring 110 sq. yds. i.e. 91.97 sq. mtrs. approx., with right upon Ceiling Level, with Common Entrance, Lift (Elevator) Passage and Staircase from Ground Floor to Top Floor, with Right to go on the Top Floor for maintain the T.V. Antenna and Water Tank, with Common Cell Parking on Stilt Ground Floor, alongwith undivided immoveable proportionate share of the land underneath, and common facility in the building, a part of built-up property Bearing Old No. 1333, New No. 16/17, Bearing Plot No. 18-19, Out of Kharsa No. 1594/371 & 1603/372, situated in the Abadi of Bansli Block, East Rohitash Nagar, In the area of Village Sikarpur, Ilaga Shahdara, Delhi - 110032, and Bounded as under: East: Property of Others, West: Property of Others North: Road, South: Property of Others.	1. 08.10.2021 2. 08.10.2021 3. Rs. 46,21,677/- (Rupees Forty Six Lakh Twenty One Thousand Six Hundred and Seventy Seven Only) due and payable as of 04.03.2021 with further interest, applicable from 05.03.2021 alongwith costs and charges until actual payment full.

For any query please Contact Mr. Somesh Sundhryal (Mobile No: +91 9910503402) and Mr. Prashant Gautam (Mobile No: +91 9643615436)
Place: New Delhi, Date: 08.10.2021 Authorised officer: For Phoenix ARC Private Limited (Acting as a trustee of Phoenix Trust FY 19-20)

STATE BANK OF INDIA Main Branch, Hapur

POSSESSION NOTICE (For Movable/Immovable Property) [Under Rules 8(1)]

Whereas, the undersigned being the Authorized Officer of the State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrower as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the properties described below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules as per the details is given below. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the properties, and any dealings with the property will be subject to the charge of State Bank of India, Main Branch, Hapur for the amount detailed below and interest together with expenses thereon.

Sl. No.	Name of the Borrower	Description of the Immovable Property	Date of Demand Notice	Date of Possession Notice	Outstanding Amount
1.	Borrower: Bhupender Singh S/o Sh. Dharam Singh & Smt. Jaswinder Kaur W/o Bhupender Singh R/o House No. 1923, New Pannapuri, Garh Road Hapur & Guarantor: Sh. Anil Kumar Tyagi S/o Sh. Baghmah R/o Dhanora Swarg aashram Road, Hapur (U.P.)	All the part & Parcel of Residential House Municipal no.1923/53 (old) & New 10/1703 with south facing measuring 132.70 Sq.mtrs or 158.66 sq. yards situated at Mohalla New Pannapuri, Hapur in the name of Bhupendra Singh & Jaswinder Kaur. Bounded as per sale deed: East :50'/Bhumi Plot Om Prakash, West :52'/ House Ramji Lal, North :28'/House of Kailesh Chand, South: 28'/Darwaja-badhu Nali & Rasta	31.07.2021	07.10.2021	Rs. 33,03,568/- + further interest & expenses thereon

Date : 13.10.2021 Place : Hapur Authorised Officer

TATA CAPITAL FINANCIAL SERVICES LIMITED
TATA Branch Address : 7th Floor, Videocon Tower, Jhandewalan Extension, Block-E, Delhi - 110055

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Tata Capital Financial Services Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 05.07.2021 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act. The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Amount as on date	Date of Constructive Possession
4844779	1. M/S STUDIO VISTA ANIMATIONS PVT LTD, Represented by its Director Vijay Sharma, Plot No C-77, Second Floor, Shivaji Park, Punjabi Bagh Delhi-110027 Also at: A-1 Ring Road second Floor Rajouri Garden New Delhi-110027. 2. VIJAY SHARMA Plot No C-77, second Floor, Shivaji Park, Punjabi Bagh Delhi-110027. Also at: C-62 second Floor Shivaji Park, Punjabi Bagh, Delhi-110027 3. M/S Triambike Info Technologies Pvt Ltd Represented by its director Vijay Sharma, A-1, Second Floor, Ring Road, Rajouri Garden, Delhi-110027. Also at: Plot No C-77, Second Floor, Shivaji Park, Punjabi Bagh Delhi-110027 4. Mrs. Smrita Sharma C-62, Second Floor, Shivaji Park, Punjabi Bagh New Delhi-110026 5. Prema sharma Alias Prem Kanika, C-62, Second Floor, Shivaji Park, Punjabi Bagh, New Delhi-110026	Rs.1,87,46,066/- as on July 05, 2021	12.10.2021

Description of Secured Assets/Immovable Properties : GROUND FLOOR, BUILT ON WESTERN SIDE ADMEASURING 277 SQUARE YARD ON THE PORTION OF PLOT NO C-77 SHIVAJI PARK PUNJABI BAGH NEW DELHI -27 ADMEASURING 554 SQUARE YARD SITUATED IN THE APPROVED COLONY KNOWN AS SHIVAJI PARK NEW DELHI -110027 AND ALL PROPORTIONATE RIGHT AND SHARE IN THE LAND AND STILT PARKING AND OTHER RIGHTS AND EASEMENTS.
BOUNDED AS-NORTH: ROAD, SOUTH: C-78, EAST : COMPANY LAND, WEST: ROAD

Date: 14.10.2021
Place: NEW DELHI
SD/- Authorized Officer
For Tata Capital Financial Services Limited

RITESH INTERNATIONAL LIMITED
Registered Office: Mornabard Road, Village Akbarpura, (Ahmedgarh) District Sangur, Punjab-148021
CIN: L15142PB1981PLC004736
Website: www.riteshinternationalindia.com
Email: cs.riteshinternational@yahoo.com
Email: rajiv_ritesh2007@rediffmail.com
Change of Registered Office of the Company
The Company do hereby intimates that the Registered office of the company is hereby shifted from its present location at 356, Industrial Area-A, Ludhiana-141003 to Mornabard Road, Village Akbarpura, (Ahmedgarh) District Sangur, Punjab-148021. All future communications shall be addressed to the new Registered Office and emails: cs.riteshinternational@yahoo.com and rajiv_ritesh2007@rediffmail.com
For RITESH INTERNATIONAL LIMITED
SD/-
Rajiv Rasth
Place : Ahmedgarh (DIN : 00079838)
Date : 12.10.2021 Chairman/Managing Director

"IMPORTANT"

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POSSESSION NOTICE (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 05.07.2021 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL, for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower/ Delhi Branch	Description of Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Anshuk Kumar, Mr. Mohender Kalkar, Mrs. Mitul Kalkar and Mrs. Usha Kalkar (Prospect No. 718671)	All that piece and parcel of Flat No. T-10503, admeasuring 1590 sq. ft., Td Realcon Pvt Ltd, Lake Side Heights, Lake Grove City Kundli, Sonapat, Haryana, 131023, India	Rs. 22,321.31/- (Rupees Twenty Two Lakh Ninety Thousand Three Hundred Thirty One Only)	02-JULY-2021	11-OCT-2021
Mr. Pradeep Kumar Chawla / Mrs. Sunita Chawla (Prospect No. 723385)	All that piece and parcel of Apartment No 0503, Tower No T 2, Lakeside Heights, Lake Grove, Kundli, Sonapat, Haryana, India.	Rs. 24,73,495/- (Rupees Twenty Four Lakh Seventy Three Thousand Four Hundred Ninety Five Only)	23-JULY-2021	11-OCT-2021
Mr. Abhishek Sinhahead Mr. Rajni Sinha (Prospect No 738956)	All that piece and parcel of Unit No. 151, First Floor, Waterside Floor Luxury, Lake Grove City Kundli, Sonapat, Haryana, 122004	Rs. 41,54,811/- (Rupees Forty One Lakh Fifty Four Thousand Eight Hundred Eleven Only)	15-MAY-2021	11-OCT-2021
Mr. Anish Chaudhary, M/S Dwarika Medical System and Mrs. Monisha Chaudhary (Prospect No. 804763)	All that piece and parcel of Plot No. 174-A, First Floor, Front Side, measuring 70 sq. yds., Bhagwati Vihar, Block-V, Uttam Nagar, 110059, Delhi, India	Rs. 21,51,510/- (Rupees Twenty One Lakh Fifty One Thousand Five Hundred Ten Only)	22-JULY-2021	08-OCT-2021
Vidya Sagar Dixit, Mrs. Anita Dixit And Hari Krishna Enterprises (Prospect No. 813163)	All that piece and parcel of Entire Third Floor, with roof rights, "saiid floor" part of Property No. C-39, land admeasuring 60 sq. yds., part of Kharsa NO. 2580/701, situated in the residential colony known as Sutherland Park, area of Village Bawal Darapur, New Delhi; 110059 India	Rs. 17,10,506/- (Rupees Seventeen Lakh Nine Thousand Five Hundred Six Only)	01-JULY-2021	08-OCT-2021
Krishna Gopal / Krishna Gopal Bisleri Water Plant and Madhu Bala (Prospect No. 827991)	All that piece and parcel of Plot No. 282, Out of Khewat No. 39 area admeasuring 70 sq. yds., Khatonki No.65 Mustil No. 19 Killa No. 21, (80) Mustil No. 22, Killa No. 11/21(3-6) situated at Waka Mauja Shahdara, Tehsil Zila Faridabad, Haryana, India.	Rs. 9,69,210/- (Rupees Nine Lakh Sixty Nine Thousand Two Hundred Ten Only)	26-JUNE-2021	08-OCT-2021
Mr. Mangal Singh, Akanksha Fashions, Mr. Kunal Rawat and Mrs. Manisha Rawat (Prospect No. 848595)	All that piece and parcel of Property Bearing No. 20, measuring 50 sq. yds. approx. (out of 125 sq. yds.) part of Kharsa No. 122/8/2, Street no. 2 Near Hanuman Mandir, Village Burari, A-2 Block, West Sant Nagar, Nehru Gali, Delhi, 110084.	Rs. 11,83,287/- (Rupees Eleven Lakh Eight Hundred Thirty Two Thousand Two Hundred Eighty Seven Only)	16-JUNE-2021	08-OCT-2021
Mr. Mohit Chaudhary, Mr. Amit Chaudhary, M/S Personal Touch Enterprises, Mr. Ravish Kumar and Mrs. Sudeesh Kumar (Prospect No. 853408, 933231 & 933232)	All that piece and parcel of Property Bearing No. 27, Area Measuring 110 Sq. Yds. Out Of Total Area Measuring 250 Sq. Yds. Out Of Kharsa No. 1 Etc./137 Situated At Village Ghodas Chouhan Bangar In The Abadi Of Shyam Gali No. 1 Majpur Ilaga Shahdara, Near Muscles Gym, Delhi, 110053, India	Rs. 61,69,703/- (Rupees Sixty One Lakh Ninety Nine Thousand Seven Hundred Thirty Three Only) Prospect No. 853408 Rs. 10,55,377/- (Rupees Ten Lakh Fifty Five Thousand Three Hundred Seventy Seven Only) Prospect No. 933231 Rs. 69,808/- (Rupees Sixty Nine Thousand Eight Hundred Eight Only) Prospect No. 933232	15-APRIL-2021	08-OCT-2021

For further details please contact to Authorised Officer at Branch Office: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi/Or Corporate Office: Plot No. 36/36E, Phase-IV, Udyog Vihar, Gurgaon, Haryana.
Place: Delhi Date: 14-10-2021
SD/- Authorised Officer For IIFL Home Finance Limited (IIFL HFL)

INDIAN OVERSEAS BANK Ghat Branch Village Ghat, near MIT College, Delhi Roorkes Highway, Meerut

POSSESSION NOTICE (For Immovable property) (Rule 8(1))

Whereas the undersigned being the Authorised Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated as mentioned below, calling upon the Borrower / Mortgagee / Guarantor to repay the amount mentioned in the notice with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notices. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on this 11th day of October of the year 2021. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Overseas Bank, for an amount mentioned in the notice with interest thereon at contractual rates and rests as agreed, and other charges, from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession as mentioned is payable with further interest at contractual rates and rates, charges etc, till date of payment. The Borrowers and Mortgagees attention is invited to provisions of Sub-section (8) of the section 13 of the Act, in respect of time available to them, to redeem the secured assets.

Sl. No.	Name of Borrower/ Mortgagee & Guarantor with Address	Description of Property	Date of Demand Notice	Date of Possession	Amount as per Demand Notice
1.	Mr. Amit Garg (Borrower) S/o Late Mr. Sunil Kumar Garg R/o House No. B4, Sikri Road, Ward No. 15, Modinagar, Ghaziabad, U.P. 201204. Other Known Address: R/o Part of Kharsa No. 110, Mohalla Krishana Nagar, Gali No. 2, Village Sikri Khurd, Modinagar, Tehsil Modi Nagar, Distt. Ghaziabad U.P. 201204. 2. Mr. Mohit Garg (Borrower) S/o Late Mr. Sunil Kumar Garg R/o House No. B4, Sikri Road, Ward No. 15, Modinagar, Ghaziabad, U.P. 201204. 3. Mrs. Sudha Garg (Co-Borrower & Mortgage				